

Central Government has announced schemes for the development of Centrally identified backward areas including No Industry districts.

**Investment of Amount Collected by M/s. Lohia Machines Ltd. for Booking of Scooters in Government Securities**

**\*425. SHRI SOMJIBHAI DAMOR :** Will the Minister of INDUSTRY be pleased to state :

(a) the total amount collected by M/s. Lohia Machines Limited, Kanpur from the public against booking of Vespa XE Scooters, as initial deposit;

(b) whether Government have issued guidelines that manufacturers of two-wheeler scooters are to invest in Government securities the specific amount collected from public as initial deposit against booking of vehicles;

(c) if so, what percentage of amount is to be invested in Government securities;

(d) whether it is a fact that M/s. Lohia Machines Ltd., Kanpur has not invested the required amount collected as initial deposit in Government securities;

(e) if so, the action proposed by Government against the company; and

(f) the total amount invested by the company in Government securities ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :** (a) Out of a sum of about Rs. 115 crores received by the company initially, Rs. 93.77 crores remain with it as on 31st October, 1985.

(b) The guidelines stipulate that not less than fifty percent of the deposits received should be deposited with nationalised banks/public sector financial institutions/public sector undertakings/Unit Trust of India and H.D.F.C.

(c) There is no stipulation regarding investment to be made in Government securities.

(d) The company has confirmed that it is following the guidelines.

(e) and (f). Do not arise.

**Requirement of Energy for use in Agriculture and Industry**

**\*426. SHRI SRIBALLAV PANIGRAHI :** Will the Minister of ENERGY be pleased to state :

(a) whether any survey has been conducted regarding the quantum of energy required for use in agriculture, industry, etc., in the country;

(b) whether Government have also conducted any study regarding the quantum of energy available at present;

(c) whether there is an acute shortage of energy in the States;

(d) if so, the arrangements along with the programmes and plans being made to overcome this shortage; and

(e) to what extent the plans have materialised so far ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) :** (a) and (b). Yes, Sir. During April to Nov., 1985, the total quantum of energy available in the country was about 102 billion units, while the total estimated requirement was about 112 billion units.

(c) During the period April to Nov., 1985 the overall power shortage was about 8.4 per cent.

(d) and (e). A provision of Rs. 34,273 crores has been made in the Seventh Plan for augmenting the availability of power. It is proposed to add new generating capacity of 22,245 MW and to improve the utilisation of existing capacity. Measures are also being taken to reduce transmission and distribution losses and to conserve energy. An additional capacity of 1442 MW has been added so far during the current year. A number of measures have been introduced to improve the PLF of coal based units.

The plant load factor of thermal stations during April to November, 1985 was 50.3 per cent as against 45.9 per cent in the corresponding period of last year.

#### Misappropriation of KVIC Funds

\*427. SHRI V. SOBHANADREESWARA RAO : Will the Minister of INDUSTRY be pleased to state :

(a) whether his attention has been drawn to the news item captioned "Misappropriation of KVIC Funds" appearing in Indian Express of 18 November, 1985;

(b) if so, whether it is a fact that loans and subsidies of Rs. 50 lakhs drawn by Vidyavanam Trust from K.V.I.C. were misappropriated and diverted to other business; and

(c) the reaction of Government thereon and the action taken against the trust ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) and (c). Khadi and Village Industries Commission have been providing loans and grants to Vidyavanam Public Trust for development of khadi and village industries. As on 31.3.85, Vidyavanam Trust has been advanced Rs. 41.48 lakhs as loan by the KVIC. The Trust has also been provided Rs. 3.56 lakhs as grant. The Audit Party deputed by the Commission to look into the working and accounts of the Trust do not discover any misappropriation of funds. It however mentions in its report that out of the aforesaid amount of Rs. 41.48 lakhs as loan advanced by KVIC to the Trust about Rs. 23 lakhs have been utilised by the Trust on items different from those for which loans were specifically sanctioned but still on khadi and village industries items listed in the Schedule to the KVIC Act and thus within the approved activities of the Commission under the Act.

#### Machinery for Controlling Adulteration of Petroleum Products

\*428. SHRI I. RAMA RAI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is any machinery to control the adulteration of the petroleum and its by-products; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) and (b). Officers of the oil marketing companies make regular as well as random inspections of petrol/diesel retail outlets, LPG distributorships and SKO/LDO dealerships. Joint teams of the companies also make such inspections and, where necessary, samples are taken for tests. In appropriate cases, action is taken under the Marketing Discipline Guidelines. Officers of State Departments of Civil Supplies also make inspections with a view to checking adulteration.

#### Import of 6 APA

4246. SHRI MANVENDRA SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) the credit period obtained by the canalising agency for import of 6 APA order-wise during the last two years;

(b) the amount of bank commission etc. saved order-wise by the canalising agency in the imports of 6 APA where direct credit was obtained without bank formalities against these orders during the last two years;

(c) whether the saving thus effected has been passed on to the consumers by way of reduction in the prices of the drugs and drug intermediates;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH) : (a) The credit period on the contracts entered into by State Trading Corporation, the canalising agency, for import of 6 APA varied from 60 to 120 days.

(b) State Trading Corporation have informed that the amount of bank commission etc. saved in the imports of 6-APA is small.